

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 3155
ANSWERED ON 16TH DECEMBER, 2021**

PROPOSALS UNDER CRIF FROM BIHAR

3155. SHRI RAJIV PRATAP RUDY:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the details of the projects sanctioned under Central Road and Infrastructure Fund (CRIF), State/UT-wise during the last three years along with the sanctioned amount and progress thereof;**
- (b) whether any proposals have been received by the Union Government from the Government of Bihar under CRIF in the current year;**
- (c) if so, the details along with the estimated cost thereof;**
- (d) the manner in which the projects are prioritised and approved along with the criteria adopted; and**
- (e) the details of the priority given to projects recommended by the Government of Bihar along with the reasons therefor and the timeline of approval and grant of funds by the Union Government?**

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

- (a) The Ministry is primarily responsible for development and maintenance of National Highways (NHs).**

Apart from this the Ministry also allocates fund for State Governments / Union Territories (UTs) for development and maintenance of State Roads under the Central Road & Infrastructure

Fund (CRIF) and Economic Importance & Interstate Connectivity (EI&ISC) schemes as per the provisions of the CRIF Act, 2000 amended by the Finance Act, 2019.

The State/ UT - wise details of projects sanctioned / finalized by the Ministry, under CRIF and EI&ISC schemes along with the sanctioned amounts during the last three years, are placed at Annexure-I and Annexure-II respectively.

The criteria inter alia provides that the period of completion of projects sanctioned under CRIF and EI&ISC Schemes shall not exceed 36 months for Hill States, North Eastern States and 24 months for other States unless permitted by the State Government/ UT.

As per the CRIF Act, 2000 amended through Finance Act, 2019, the Central Government is no longer responsible for monitoring of State road projects under these schemes and expenditure incurred thereon.

(b) to (e) The Ministry finalized the criteria for allocation of funds for development and maintenance of State Roads [under CRIF and EI&ISC Schemes] under the CRIF Act, 2000 in consultation with the Ministry of Finance and circulated the same to all State Governments and UTs in January, 2020.

This criteria inter-alia provides for:-

- (i) Total cost of the schemes for approved to be limited to the bank of sanctions of generally three times of the annual accrual/ allocation, except for hill States and North-East States (where working season is limited) for which this is to be generally four times of the annual accrual/ allocation for the year for the State/ UT.**
- (ii) Finalization of list of projects by the Ministry in consultation with State Governments/ UTs.**
- (iii) Administrative Approval of projects (included under finalized lists) by concerned State Governments/ UTs.**
- (iv) Technical Approval and Financial Sanction (TA&FS) of projects administratively approved by State/ UT Public**

**Works Departments (PWDs), Road Construction
Departments/ Corporations, etc.**

A total of 14 numbers of State road projects amounting to Rs.1,177 crore under CRIF scheme was submitted by State Government of Bihar to the Ministry during Financial Year 2021-22. Considering high Bank of Sanctioned works amounting to about Rs.1,511 crore as on 01.04.2021 for the State of Bihar, the proposals of the State Government of Bihar could not be favorably considered for finalization.

ANNEXURE - I**ANNEXURE REFERRED TO IN REPLY TO PART (a) OF LOK SABHA UNSTARRED QUESTION NO. 3155 FOR ANSWER ON 16.12.2021 ASKED BY SHRI RAJIV PRATAP RUDY REGARDING PROPOSALS UNDER CRIF FROM BIHAR**

The State/ UT - wise details of projects sanctioned / finalized by the Ministry, under CRIF scheme along with the sanctioned amounts during the last three years: -

Sr · No.	State/UT	Length in km, Cost in Rs. crore								
		2018-19			2019-20			2020-21		
		Projects sanctioned / Finalized by the Ministry								
No.	Length	Cost	No.	Length	Cost	No.	Length	Cost		
1	Andhra Pradesh	41	693.26	843.24	0	0.00	0.00	46	675.58	945.90
2	Assam	2	23.67	70.70	0	0.00	0.00	13	200.81	606.27
3	Bihar	27	390.64	1151.06	0	0.00	0.00	1	2.15	204.95
4	Chhattisgarh	12	211.45	612.72	0	0.00	0.00	0	0.00	0.00
5	Gujarat	54	1067.56	1560.65	0	0.00	0.00	0	0.00	0.00
6	Himachal Pradesh	26	290.26	466.36	0	0.00	0.00	0	0.00	0.00
7	Jharkhand	4	109.58	507.64	0	0.00	0.00	0	0.00	0.00
8	Kerala	56	702.70	801.00	0	0.00	0.00	0	0.00	0.00
9	Madhya Pradesh	18	293.36	1190.91	0	0.00	0.00	1	107.00	153.62
10	Maharashtra	52	501.25	2581.24	0	0.00	0.00	0	0.00	0.00
11	Manipur	0	0.00	0.00	0	0.00	0.00	14	177.60	245.99
12	Meghalaya	44	269.24	321.88	0	0.00	0.00	0	0.00	0.00
13	Mizoram	1	20.00	49.11	0	0.00	0.00	0	0.00	0.00
14	Odisha	30	566.52	1261.97	0	0.00	0.00	1	31.46	125.49
15	Punjab	38	712.91	464.60	0	0.00	0.00	12	144.16	211.22
16	Rajasthan	24	366.27	693.59	0	0.00	0.00	32	530.56	723.53
17	Sikkim	14	49.07	90.07	0	0.00	0.00	0	0.00	0.00
18	Tamil Nadu	71	624.79	1996.40	0	0.00	0.00	0	0.00	0.00
19	Telangana	54	668.48	800.00	0	0.00	0.00	0	0.00	0.00
20	Tripura	17	135.95	91.92	0	0.00	0.00	1	16.00	15.87
21	Uttar Pradesh	77	995.83	1826.48	0	0.00	0.00	0	0.00	0.00
22	Uttarakhand	33	222.79	508.77	0	0.00	0.00	0	0.00	0.00
23	West Bengal	8	151.30	592.77	0	0.00	0.00	7	135.78	482.78
24	A & N Islands	61	43.49	57.68	0	0.00	0.00	0	0.00	0.00
25	Dadra & Nagar Haveli and Daman & Diu	20	43.29	62.86	0	0.00	0.00	0	0.00	0.00
26	Delhi	1	Bridge	42.21	0	0.00	0.00	0	0.00	0.00
27	Jammu & Kashmir	15	183.81	266.12	0	0.00	0.00	0	0.00	0.00
28	Ladakh	4	19.00	54.77	0	0.00	0.00	0	0.00	0.00
29	Puducherry	4	36.91	31.23	0	0.00	0.00	0	0.00	0.00

ANNEXURE – II**ANNEXURE REFERRED TO IN REPLY TO PART (a) OF LOK SABHA UNSTARRED QUESTION NO. 3155 FOR ANSWER ON 16.12.2021 ASKED BY SHRI RAJIV PRATAP RUDY REGARDING PROPOSALS UNDER CRIF FROM BIHAR**

The State/ UT - wise details of projects sanctioned, under EI&ISC scheme along with the sanctioned amounts during the last three years: -

Sr. No.	State/UT	Length in km, Cost in Rs. crore		
		2018-19		
		Projects sanctioned		
No.	Length	Cost		
1	Madhya Pradesh	1	0.55	33.03
2	Manipur	3	42.72	153.33
3	Mizoram	1	9.00	57.91
4	Nagaland	1	22.00	74.06
5	Punjab	1	30.30	49.32
No projects have been sanctioned during 2019-20 and 2020-21.				
